

Shri C. D. Deshmukh: And fame is what springs from courage, fortitude, bravery, heroism and so on. So I hope that generosity and courage will be the watch-word of those on whom fortune has smiled owing to their enterprise. And when that happens, India will have accomplished a major non-violent revolution on the basis of real democracy.

✓ **Mr. Deputy-Speaker:** It is now my pleasure to put the motion to the vote of the House.

The question is:

"That the Bill, as amended, be passed."

✓ *The motion was adopted.*

ESTATE DUTY RATES BILL

The Minister of Finance (Shri C. D. Deshmukh): I beg to move for leave to withdraw the Bill to fix the rates of estate duty for the purposes of the Estate Duty Act, 1953.

Mr. Deputy-Speaker: The hon. Finance Minister waited until the Schedule was passed. Now, the question is.

"That leave be granted to the Finance Minister to withdraw the Bill to fix the rates of estate duty for the purposes of the Estate Duty Act, 1953."

The motion was adopted.

DEMANDS FOR SUPPLEMENTARY GRANTS FOR 1953-54

Mr. Deputy-Speaker: The House will now take up Supplementary Demands.

A number of cut motions have been tabled. I only wish to remind hon. Members about the scope of the discussions at this stage. I find that the cut motions relate to two main subjects: sending of a contingent to Korea and the expenditure on that, and import of sugar. So far as Korea

is concerned, we are having a full day for the discussion of foreign affairs and one of the subjects will be mostly related to Korea, sending of contingent, etc. Any how, so much of time is going to be taken and I feel that all the arguments for and against that the hon. Members may desire to make may be reserved for that debate, if the House agrees. That is my suggestion. Regarding sugar, we spent two full hours on the debate a short time ago when the hon. Minister said that two lakh tons are being imported for the purpose of keeping down the prices.

Shri K. K. Basu (Diamond Harbour): It is wrong.

Mr. Deputy-Speaker: It may be wrong. Not that I am shutting out any discussion. I am only trying to remind the hon. Members that we spent a couple of hours only a week or ten days ago over this matter. As regards the nature of the cut motions themselves, hon. Members are aware that with respect to services which were envisaged during the last Budget for which provision is made, and if only excess grants are asked for by way of supplementary demands, they cannot go into the question of policy. They can confine their remarks only to the items of expenditure in excess. With respect to new items of service that have arisen the question of policy can be raised. But, that is only academic so far as this is concerned. As far as I am able to see, there are no such cases.

Some Hon. Members: Sugar was not discussed.

Shri H. N. Mukerjee (Calcutta North-East): As far as we are concerned, we are prepared to hold over any discussion on Korea today. But, in regard to sugar, there was a general feeling in the House even when the last two-hour discussion was held that a great deal was left unsaid. I suggest that you let us have as full a